

## POLICY WORDING - LONG TERM TWO WHEELER - ADD ONS

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#### A. POLICY WORDINGS

#### 1. ZERO DEPRECIATION -CLAIM

In consideration of the payment of additional premium of Rs. \_ paid by the Insured and realized by the Insurer not withstanding anything to the contrary, it is hereby understood & agreed that for the purpose of this policy, in the event of partial loss, the depreciation applicable under section 1 of this policy would stands deleted.

## Insured's Obligations:

- 1. Claim to be intimated within seven days of loss/damage.
- 2. Call our toll-free no. to arrange for survey.

Specific Exclusion: This cover excludes the following parts,

- a. Tyres
- b. Batteries secretario de servicio de la calca de catala en esperante de comencia de comencia de comencia de c

## 1. VOLUNTARY DEDUCTIBLE

It is declared and agreed that the insured having opted for a deductible of Rs.\_\_\_\_\*a reduction in Rs.\_\_\_\_\*under section 1 of the policy

VOLUNTARYDEDUCTIBLE	DISCOUNT
Rs. 500	5% on the OD premium of the two wheeler
Rs. 750	10% on the OD premium of the two wheeler
Rs. 1000	15% on the OD premium of the two wheeler
Rs. 1500	20% on the OD premium of the two wheeler
Rs. 3000	25% on the OD premium of the two wheeler
Rs. 5000	40% on the OD premium of the two wheeler

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The voluntary deductible would be applicable over and above the compulsory deductible as per the standard motor insurance policy.

## 2. EMERGENCY ASSISTANCE

In consideration of the payment of additional premium of Rs, paid by the Insured and realized by the Insurer, notwithstanding anything contrary contained in the policy, it is hereby understood & agreed that for the purpose of this policy, in the event of the Insured vehicle being disabled due to Loss or Damage covered under section 1 of the policy, the Insurer would provide the below mentioned services:

HDFC ERGO General Insurance Company Limited, (Formerly HDFC General Insurance Limited from Sept 14, 2016 and L&T.General Insurance Company Limited upto Sept 13, 2016): CIN: U66030MH2007PLC177117, Registered & Corporate Office: 1st Floor, HDFC House, 165 - 166 BackbayReclamation, H. T. Parekh Marg, Churchgate, Mumbai – 400 020, Customer Service Address; D-301, 3rd Floor, Eastern Business District (Magnet Mail), LBS Marg, Bhandup (West). MUMBAI – 400078, Tel.: +91 22 6638 3600 | Fax; 91 22 6638 3699 | care@hdfcergo.com | www.hdfcergo.com | IRDAI Reg No. 146Long Term Two Wheeler – Add-ons HE/RD/Add-on/Motor-1/155

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- a. Minor repairs on accident spot
- b. Towing assistance for accident and breakdown
- c. Flat tyre repair
- d. Emergency fuel delivery
- e. Vehicle key service
- f. Alternate travel arrangement
- g. Accommodation arrangement
- h. Ambulance referral
- i. Medical evacuation
- j. Legal services assistance
- k. Battery jump start service.
- Vehicle repatriation service.
- m. Continuation/Return journey.
- n. Translator service.

Subject otherwise to the terms conditions limitations and exceptions of this Policy.

## 3. NO CLAIM BONUSPROTECTION

In consideration of the payment of an additional premium it is hereby understood and agreed that the Company undertakes to protect your accruing No Claim Bonus at the time of renewal with the Company in case of a valid and admissible claim under Section I (Own Damage).

#### Special Condition(s):

- 1. The benefit will accrue if the policy is renewed with us within 90 days of expiry of this Policy.
- 2. This benefit will not be available if claim is for Total Loss (TL)/Constructive Total Loss/Theft.
- 3. The benefit will be available for not more than one claim paid or pending during each policy year.

## 4. RETURN TO INVOICE:

In consideration of the payment of an additional premium it is hereby understood and agreed that the Company undertakes to pay in case of a Total Loss / Constructive Total Loss following an accident or if the insured vehicle is stolen during the period of insurance and not recovered, leading to a valid and admissible claim under Section I (Own Damage) of Two Wheeler Package Policy.

- 1. Replacement value of the vehicle as per the invoice;
- 2. If the vehicle is not manufactured any more than the original value (as per invoice) of the vehicle at the time of purchase.

# Special Exclusion(s):

The Company will not be liable for

- 1. Total Loss /Constructive Total Loss / theft claims not admissible under Section I of this policy
- Theft claims where FIR has not been lodged;
- 3. Any non built-in accessories electrical / non electrical / electronic including bi-fuel kit or fibre glass fuel tanks mentioned separately in the Invoice but not insured / mentioned in the Policy Schedule

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#### 5. CASH ALLOWANCE

In consideration of the payment of an additional premium it is hereby understood and agreed that the Company undertakes to pay you Cash Allowance of Rs 200 per day if claim under Section I (Own Damage) of Two Wheeler Package Insurance is valid and admissible. This is subject to the following:

## **Special Conditions:**

- 1. The cash allowance will be paid for maximum period of 10 days in case of repair for partial loss only.
- 2. The cash allowance will be subject to a franchise of 3 days and this will be counted from the date of survey. Franchise hereby would mean deductible wherein the Company makes no payment if repair period is less than 3 days. However if the repair period is more than 3 days it is paid for full number of days taken for repair subject to maximum period of 10 days.
- The entitlement for cash allowance will start from the day the vehicle is delivered to the workshop and intimated to us and shall end on the day when workshop intimates to the insured to take delivery of the vehicle.
- 4. The benefit will be available for not more than one claim paid or pending during each policy year.

## Special Exclusion(s):

Cash allowance will not be paid for the period for which vehicle may be stuck for repair due to non-availability of any part/and or material at workshop.

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# 6. ADDITIONAL PA COVER

In consideration of the payment of additional premium paid by the Insured and realized by the Insurer not withstanding anything to the contrary, it is hereby understood & agreed that for the purpose of this policy, in the event of any bodily injury/death in case insured has met with an accident while travelling in his/her vehicle as a driver or occupant, the Insurer will pay the Insured, the capital Sum Insured mentioned under the policy.

The Sum Insured under this cover would be available up to ₹ 1 crores over and above SI available in the Indian Motor Tariff, Sum Insured should be in multiple of ₹ 1 Lacs only.

## Additional Personal Accident Benefit

Specific exclusions: HDFC ERGO will pay the Sum Insured based on the benefit table if the Insured meets with an accident while travelling in the vehicle as a driver or occupant.

The Additional PA cover benefits extend to:

- a. Personal accident cover for insured (owner driver-any named person)
- b. Personal Accident cover for the un-named passenger of the vehicle.
- c. Personal Accident cover for the paid driver of the vehicle.

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## Personal Accident Benefits Table

Marie Santa	Details of Injury	Scale of compensation
, <b>i.</b>	Death	100%
Îİ.	Loss of two limbs or sight of two eyes, or one limb and sight of one eye	100%
iii.	Permanent total disablement from injuries other than named above	100%
į <b>v</b> .	Speech and hearing in both ears	100%
⇔ <b>V</b> ;e, je		50%
į Vi.	Loss of four fingers and thumb of one hand	40%
vii.	Loss of Hearing in one ear/ thumb and index finger of same hand/ loss of four fingers except the thumb	25%
viii	Loss of toes- all seasons are selected and a select	20%
ix.	Loss of index finger	10%
X.	Loss of thumb/ Great toe/middle finger	5%
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## **Guidelines and Conditions**

Claim under this benefit will be admissible, only if

- 1. It is payable under personal accident section of the motor policy
- 2. Injured person is the insured and was travelling in the vehicle as a driver or occupant.
- 3. The insured may opt for this policy at the time of inception or at the time of renewal.

## **Exclusions**

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Coverage under this Endorsement section shall not cover:

- No compensation shall be payable in respect of death or injury directly or indirectly wholly or in part arising or resulting from or traceable to (a) intentional self-injury suicide or attempted suicide physical defect or infirmity or (b) an accident happening whilst such person is under the influence of intoxicating liquor or drugs.
  - Such Allowance shall be payable only with the approval of the Insured named in the Policy and directly to the injured person or his/her legal representative(s).

## Definitions:

Accident - An accident is a sudden, unforeseen and involuntary event caused by external and visible means.

**Injury** – Injury means accidental physical bodily harm excluding illness or disease solely and directly caused by external, violent and visible and evident means which is verified and certified by a Medical Practitioner.

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Limb - means the hand above the wrist joint or foot above the ankle joint.

Loss of hearing - means the total and irrevocable loss of hearing

beriefe Nachharden in Lagret eithe eig Loss of speech - means the total and irrecoverable loss of speech.

Loss of sight - means the total and irrecoverable loss of sight. This is considered to have occurred if the degree of sight remaining after correction is 3/60 or less on the snellen scale.

Beneficiary - In case of death of the Insured, the beneficiary means, unless stipulated otherwise by the insured person, the surviving spouse of the insured person, mentally capable and not divorced, followed by the children recognized or adopted followed by the insured persons legal heirs. For all other benefits the beneficiary means the insured person himself unless stipulated otherwise.

Permanent Total Disablement - means disablement, as a result of a bodily injury which;

- a) continues for a period of twelve (12) consecutive months and
- b) is confirmed as total, continuous and permanent by a physician after the twelve (12) consecutive months and
- c) entirely prevents an insured person from engaging in or giving attention to gainful occupation of any and every kind for the remainder of his/her life. la ser a la citari na cata hisi bestuwa la la cikika la basi ani anang sebitania a malayan sen ani basa il
- 7. Emergency Medical Expenses (This benefit can be availed only with Additional Personal Accident cover and not on standalone basis):

In consideration of the payment of an additional premium it is hereby agreed and understood that the Company undertakes to pay reasonable medical charges to insured/insured person(s) for bodily injury arising out of accident in direct connection with the vehicle insured or whilst mounting and dismounting from or traveling in vehicle insured up to Sum Insured of Rs<amt\*> Cover stands extended for both: Hospitalization and Outpatient treatment

Sub limits for hospitalization:-50% of PA cover taken under Additional Personal Accident cover subject to maximum Sum Insured opted under this section or actual whichever is lesser in any one policy year. Francisco de la començación de la come En la començación de 
## Provided always that:

- no amount shall be payable if it is arising or resulting from or traceable to:
  - a. intentional self-injury, suicide or attempted suicide, physical defect or infirmity or.
  - an accident happening whilst such person is under the influence of intoxicating liquor or drugs;
  - c. any expenses related a sickness, disease, or medical disorder not directly consequential to accident;
  - d. any expenses towards psychosomatic disorders of any kind whether caused or accentuated by accident or otherwise;

  - any physiotherapy treatment;
     any expense not supported by an original and valid bill/receipt and related prescription of the attending medical practitioner/Hospital/ Nursing Home;
  - g. expenses if the treatment is started after 5 days from the date of accident.

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 Such amount shall be payable only with the approval of the Insured named in the Policy and directly to the injured person or his/her legal representative(s) whose receipt shall be a full discharge in respect of the injury of such person.

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- Not more than \*\*persons/passengers are in the vehicle insured at the time of occurrence of such injury.
- 3) The benefit will be available for **not more than one claim** paid or pending during each policy year.

Subject otherwise to the terms exceptions conditions and limitations of this Policy

\* The Sum Insured is to be inserted < maximum Rs 1 lac in multiples of 10,000>

\*\*The registered sitting capacity of the vehicle insured is to be inserted. "Insured Person" for the purpose of the cover hereinabove shall mean and include pillion rider or passenger/s as mentioned in the Policy Schedule.

## 8. DRIVE THROUGH PROTECTION FORENGINE

In consideration of the payment of an additional premium it is hereby understood and agreed that the Company undertakes to provide cover to the engine of Insured vehicle including its block and child parts along with the gear box provided, the loss or damage is due to the ingress of water in the engine or leakage of lubricating oil from the engine/assembly due to accidental damage.

## Special condition(s):

1. Water damage cover will commence only when the raisin evidence of vehicle is being submerged or having stopped in water logged area.

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- Leakage of lubricating oil cover (peril) will commence provided there is a visible evidence of accidental damage to the engine or respective assembly.
- All reasonable precautions are taken to avoid any loss or damage and also to prevent aggravation
  of loss.
  - 4. The benefit will be available for not more than one claim paid or pending during each policy year

# Special Exclusion(s):

The Company will not be liable for

1. Cost of Lubricating oils used in the assembly.

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- 2. Loss or damage covered under Manufacturer's Warranty or recall campaign.
- 3. Increase in loss or damage including corrosion due to delay in intimation and / or retrieving the vehicle from water logged area by the Insured.

Subject otherwise to the terms, conditions, limitations and exceptions of this Policy.

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#### 9. Multi Vehicle Discount

It is agreed by the Insurer that discount from the second vehicle onwards up to 20% over the base own damage rates, applicable may be provided to an Insured owning multiple vehicles, as declared by the Insured and vehicles may be added in this policy as an endorsement or independently as identified by the same owner. da per la perfecie de la complexión de la complexión de la completa de la completa de la completa de la comple

The discounts applicable based on the number of vehicles are as under:

7	No of Vehicle	Discount
	2 3-5	5% 10%
	6-10 >10	15% 20%

## 10. EMI PROTECTOR

In consideration of the payment of additional premium paid by the Insured and realized by the Insurer not withstanding anything to the contrary, it is hereby understood & agreed that for the purpose of this policy, in the event of the vehicle insured is kept in garage for accidental repairs for more than \* days, Insurer will pay Equated Monthly Installment Amount (EMI) to insured as mentioned in the policy schedule.

## Special conditions:-

- a) Hypothecation/Lease clause is endorsed in the policy schedule.
- b) Benefit will be restricted to EMI amount as mentioned in the original loan/lease agreement.
- c) The accidental damages to the insured vehicle should be admissible under Section I (own damage partial loss). d) Benefit available only once during each policy year.
- e) Benefit amount would be payable in insured's name subject to NOC from financier as specified in policy schedule.
- The measurement of waiting period of 30 days for the purpose of the benefit would start from the day insured permits for repair to start and availability of all spare parts confirmed by the surveyor and repairer.

## Specific Exclusions

- 1. If spare parts are not available then those number of days would not be accounted for.
- 2. This add on cover would not be applicable on total loss (TL), theft and Constructive total loss (CTL)
- \*30 days in case of one Equated Monthly Instalment Amount (EMI)
  \*60 days in case of two Equated Monthly Instalment Amount (EMI)
- \*90 days in case of three Equated Monthly Instalment Amount (EMI)

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## 11. DEPRECIATION WAIVER:

In consideration of the payment of an additional premium it is hereby understood and agreed that the Company undertakes to pay the amount deducted towards the depreciation on replacement of parts if Depreciation Waiver is mentioned in the Policy Schedule and, if claim under Section I (Own Damage) of my: asset Two Wheeler Package Insurance is valid and admissible.

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## Special Condition(s):

- 1. This benefit will not be used to replace those parts of the vehicle which is not necessary to replace under Section I (Own Damage) of my: asset Two Wheeler Package Insurance The necessity or irreparability for replacement of part(s) will be decided by the Surveyor/analyst as approved by LTGICL and not by the Insured or the Repair Shop/Garage.
- 2. The benefit will be available for not more than one claim paid or pending during each policy year

## Special Exclusion(s):

The Company will not be liable for

 Where a loss is covered by any manufacturer's warranty or recall campaign or under any other such packages at the same time;

## 12. ADDITIONAL PERSONAL ACCIDENTINSURANCE

In consideration of the payment of an additional premium it is hereby agreed and understood that the Company undertakes to pay compensation for bodily injury/death sustained by the Insured/ Insured person(s) in direct connection with the insured Vehicle whilst mounting into/ dismounting from, traveling in/on the insured Vehicle and caused by violent, accidental external means which independent of any other cause shall within six calendar months of such injury result in death or a disablement as indicated in the Table below together with Additional Benefits as may be applicable:

# Accidental Benefits:

1 14 11 11	Table of Benefits	Scale of Compensation
	1) Accidental Death	100%
Permanent Total Disability		
	i) Loss of sight of both eyes	100%
	ii)Loss of, by physical separation of two entire hands or two entire feet	100%
	iii) Loss of one entire hand and one entire foot	100%
9.3 1.3. (1.5. (1 <del>.</del>	iv) Loss of sight of one eye and such loss of one entire hand or one entire foot	100%
	v) Complete loss of hearing of both ears and complete loss of speech	100%
	vi) Complete loss of hearing of both ears and loss of one limb/loss of sight of one eye	100%
	vii) Complete loss of speech and loss of one limb/loss of sight of one eye	100%

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For the purpose of items under 2 above, physical separation of one entire hand shall mean separation at or above wrist and/or of the foot at or above ankle, respectively		
viii) Permanent total and absolute disablement		
disabling the Insured Person from engaging in any	Lacrobia de la servició de la como de la com	
employment or occupation of any description	100%	
whatsoever	The second of th	

### Additional inbuilt covers:

Subject to the terms, conditions, exclusions, stipulations and definitions contained herein or expressed or endorsed hereon, in the event of a claim for Accident Benefit being admitted, the Company shall also pay the Additional Benefits specified hereunder in the following circumstances:-

I. Transportation In the event of Accidental Death of Insured	2% of Capital Sum Rs 2,500/- (Two
	thousand five hundred), whichever is lower.
of transportation cost for carriage of dead body to Home including funeral/cremation charges is payable.	
transportation of insured Person to Hospital	Rs. 1000/- (one thousand) per Insured Person any one accident or actual expenses, whichever is lower.

The covers under this add - ons benefit will be over and above the benefit that is already available in Section I (Own Damage) of my: asset Two Wheeler Package Insurance.

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- compensation shall be payable under only one of the items (1) to (2)hereinabove in respect of any such person arising out of any one occurrence and total liability of the Company shall not in the aggregate exceed the sum of Rs
   \* during any one period of insurance in respect of any such person.
- no compensation shall be payable in respect of death or injury directly or indirectly wholly or in part arising or resulting from or traceable to (a) intentional self- injury, suicide or attempted suicide, physical defect or infirmity or (b) an accident happening whilst such person is under the influence of intoxicating Liquor or drugs.
- 3. such compensation shall be payable only with the approval of the Insured named in the Policy and directly to the injured person or his/her legal representative(s) whose receipt shall be a full discharge in respect of the injury of such person.

Not more than<\_>\*\*persons/passengers are in the vehicle insured at the time of occurrence of such § injury Subject otherwise to the terms exceptions conditions and limitations of this Policy.

\*The Capital Sum Insured per passenger is to be inserted <Maximum Rs. 5 lakh in multiples

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\*\*The registered seating capacity of the vehicle insured is to be inserted.

\*\*\*Definition "Insured Person" for the purpose of the covers hereinabove shall mean and include pillion rider or passenger/s as mentioned in the Policy Schedule.

## 13. ADDITIONAL VOLUNTARYDEDUCTIBLES

It is by declared and agreed that the insured having opted an additional voluntary deductible of Rs\_\_\_\_\*\* a reduction in premium of Rs\_\_\_\_\_\*\* under Section 1 of the Policy is hereby allowed.

In consideration of the above, it is hereby understood and agreed that the Insured shall bear under Section 1 of my: asset Two Wheeler Package Insurance Policy in respect of each and every event (including event giving rise to a total loss/constructive total loss/theft) the first Rs (or any less expenditure which may be incurred) of any expenditure for which provision has been made under this Policy and/or of any expenditure by the Company in the exercise of its discretion under Condition no\*\*\*of this Policy.

If the expenditure incurred by the Company shall include any amount for which the Insured is responsible hereunder such amount shall be repaid by the Insured to the Company forthwith.

For the purpose of this Add-On cover the expression "event" shall mean an event or series of events arising out of one cause in connection with the vehicle insured in respect of which indemnity is provided under this Policy.

Subject otherwise to the terms conditions limitations and exceptions of this Policy.

\*To insert voluntary deductible amount opted by the insured.

\*\*To insert appropriate amount relating to the additional voluntary deductible opted.

\*\*\* To insert policy condition No. 3 of my: asset Two Wheeler Package Insurance.

Deductible level	Discount in premium
Rs 4000	30%
Rs 5000	35%
Rs 6000	40%
Rs 7000	45%
Rs 10000	50%

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## B. CLAIMS SETTLEMENT: -

## 1) Insured's Obligations

- a) Claim to be intimated within seven days of loss/damage
  - b) Call our toll-free no 1800 2 700 700to arrange for survey

## 2) The Company's obligations

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a) Surveyor will be appointed basis the quantum of loss, city and location

b) Basis the assessment provided by the Surveyor in the form of Survey report, The Company will

# C. CANCELLATION CLAUSE: -

This add on covers cannot be cancelled on standalone basis by the insured. It can be cancelled subject to cancellation of base policy by the insured on seven days' notice by recorded delivery, provided no claim has arisen during the currency of the add on cover.

Subject otherwise to the terms, exceptions, conditions and limitations of the Base Policy.

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